

(b) Air India had commenced International operations and domestic operations from Terminal-3 at Delhi Airport effective July, 2010 and November, 2010 respectively. No payments towards rentals for Terminal-3 are being made to DIAL pending Rate Agreements. Similarly, in respect of Mumbai, no payment towards rentals are being made to DIAL pending Rate Agreements.

(c) and (d) Air India is not over spending at such private airports. A Committee was constituted with Members from different departments and space was rented strictly subject to requirement. Lounge facilities for First Class and Business Class passengers is the standard industry practice.

Air Ambulance accident in Faridabad

3896. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether inquiry into the air ambulance crash of May 25, 2011 in Faridabad that killed ten persons, has been completed;

(b) if so, the details of inquiry thereof; and

(c) the immediate steps taken by Government to ensure that the incident is not repeated?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The accident is being investigated by a Committee of Inquiry appointed under Rule 74 of Aircraft Rules, 1937.

(c) Various accident prevention programmes have been initiated by the Directorate General of Civil Aviation (DGCA), which include safety audits, surveillance inspections, dissemination of safety information, issue of Air Safety Circular/ Civil Aviation Requirements, establishment of Aviation Safety Board etc. Further, safety recommendations emanating from investigation of aircraft accidents are followed up for implementation by the concerned agencies to prevent recurrence of similar accidents.

Loan availed by Air India

3897. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the total amount of working capital loan availed by Air India (AI) from all sources, banks as well as financial institutions;